

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 20/MP/2021**

- Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinquishment of connectivity and for release of Bank Guarantee dated 16.8.2018 (and amendment/extension thereof) in light of events subsequent which has rendered the Transmission Agreement for Connectivity dated 3.8.2018 frustrated/impossible to perform.
- Date of Hearing : 10.11.2022
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Vaayu Renewable Energy (Mevasa) Private Limited (VREMPL)
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Parties Present : Shri Sajjan Poovayya, Advocate, VREMPL  
Shri Venkatesh, Advocate, VREMPL  
Shri Siddharth Joshi, Advocate, VREMPL  
Shri Abhishek Nangia, Advocate, VREMPL  
Shri Kartikey Trivedi, Advocate, VREMPL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Ranjeet Rajput, CTUIL  
Shri Shashank, CTUIL  
Ms. Priyansi Jadiya, CTUIL

**Record of Proceedings**

Due to paucity of time, the matter could not be taken up for hearing and was accordingly adjourned.

2. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its response to the compliance affidavit dated 7.11.2022 filed by CTUIL within a week.

3. The Commission directed CTUIL to submit the following information on affidavit within two weeks:

- (a) Details of JKTL sub-station at Jamkhambaliya with reference to status of bays (voltage-wise) allocation;
- (b) Status of decisions as per Minutes of Meeting of CEA dated 8.6.2022; and



- (c) Single line diagram of Jamkhambaliya sub-station.
4. The Petition shall be listed for hearing on 13.12.2022.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**